TRIBUNAL ADDITIONAL BENCH, BANGALORE

A. NO. 973/86 (T).
Order Sheet (contd) (WP. NO. 42083/82)

Date	Office Notes	Orders of Tribunal
	8.7	KSP(VC)/PS(M)
10.1986		Case called.
		Shri M. Raghavendrachar appears
		for Shri D.V. Padmanabaiah counsel applicant. Shri M. Srirangaiah,
	*	Standing Counsel for Railways presen
		Both sides pray for time. Post thi case for hearing on 6.11.1986.
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		0 3/10/
		Vice-Chairman Member (
		bsv
1.1986		cation received from the High Court
		a for Shri D.V. Padmanabhaiah, couns
		erangaiah, counsel for the responder
		ant before us was working as Senior
		tion Force (RPF) before he was xxxxx
		dated 25.2.1981 of the Respondent No
		confirmed in an appeal preferred by
	the applicant. Both the order	s are in question in this application
	Under Section 2(a) of the	Administrative Tribunals Act, 1985
	(the Act. for short), the pro-	visions of the Act/applicable to "an
	member of the Naval. Military	or Air Force, or wmy of any other
\$		hri Sreerangaiah brings to our notic
		mber, 1985 to the RPF Act of 1957, th
	DDE has been constituted as	n Armed Force of the Union. Therefor
) (18)) (18)	the provisions of the Act do	not apply to the case of the applican
	and this Tribunal does not ha	ve jurisdiction to decide this appli
1	and this iribunat does not ha	direct the Registry to transfer back
his,	tion. In the above view, we	Court of Karnataka for disposal.
	this application to the high	Court of Karnataka for disposal.
100	- Lu	Rambood Ph 129
	(CH.	RAMAKRISHNA RAO) (P. SRINIVASAN) MEMBER(J) 6.11.1986. 6.11.1986.
	dms.	
	Order at 6:1186 188 Hed to all.	